

[2 December, 2004]

RAJYA SABHA

1	2	3	4	5	6	7	8	9	10
Bihar	4630	4502	128	1937	1914	23	1885	1858	27
Chhattisgarh	1244	1171	73	812	795	17	600	578	22
Delhi	30418	30270	148	18340	17375	965	7258	7071	187
Goa	1543	1308	235	229	69	140	116	82	34
Gujarat	8463	8241	222	3020	2520	500	3086	2894	192
Himachal Pradesh	398	346	52	187	146	41	250	165	85
Haryana	2026	1869	157	2166	1987	179	2352	2174	178
Jharkhand	996	901	95	791	727	64	467	458	9
Karnataka	6970	6775	195	3894	2931	963	2252	2147	105
Kerala	1594	1467	127	791	783	8	884	743	141
Maharashtra	49868	49488	380	22119	21938	181	21340	21257	83
Madhya Pradesh	2589	2337	252	2520	2311	209	2302	2162	140
Orissa	4381	4033	348	2353	2294	59	1218	1197	21
Punjab	4282	4097	185	2541	2520	21	517	412	105
Rajasthan	4680	4500	180	3665	3319	346	2419	2361	58
Tamil Nadu	4779	4736	43	4103	3572	531	3236	3197	39
Uttaranchal	1046	922	124	541	533	8	226	206	20
Uttar Pradesh	27309	26775	534	9609	9563	46	4438	4436	2
West Bengal	15383	15335	48	8757	8731	26	8893	8823	70
Tot.::	178354	174525	3839	91623	86931	4692	66141	63752	2389

Employment Commission

138. SHRI DATTA MEGHE: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether Government are considering a proposal of setting up an Employment Commission to explore avenues for generating employment;

(b) if so, the details thereof; and

(c) by when the said Employment Commission is likely to be set up and start functioning?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI K. CHANDRASEKHAR RAO): (a) The Ministry of Labour and Employment has no proposal for setting up of an Employment Commission.

(b) and (c) Do not arise.

Compensation to the workers of the closed industries

139. SHRI MAM. RAMASWAMY: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether it is a fact that due to cut throat competition and rapid technological changes, there has been instances of closure of certain manufacturing industries in the last three years;

(b) if so, the details thereof, State-wise, year wise;

(c) whether due compensation has been paid/being paid to workers of closed industries and the provisions available under the Industrial Disputes Act, 1947;

(d) the number of cases pending in different labour courts for compensation, State-wise; and

(e) the steps taken by Government to give due compensation to workers on closure of such industries/units?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI K. CHANDRASEKHAR RAO): (a) and (b) Yes Sir, there have been instances of closure of certain manufacturing industries in the last three years. A Statement showing State-wise number of closures during 2001, 2002 and 2003 is given in the Statement-I (See below).

(c) and (e) Provisions exist in the Industrial Disputes (I.D.) Act, 1947, for providing retrenchment compensation to workmen of the closed industries. In so far as the Central Public Sector Undertakings (CPSUs) are concerned, the workmen of the closed industries are normally provided compensation under Voluntary Retirement Scheme (VRS) in accordance with the guidelines issued by the Department of Public Enterprises (DPE). from time to time.

Where prior permission of Central Government is sought for closure under Section 25-0 of the I.D. Act, permission, wherever granted, is made